

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-654/ND/2021
IA/2392/2024 (New IA), Company Appeal/35/2023,
IA/6448/2023, IA/6452/2023, IA/6453/2023
IA/6454/2023, IA/722/2024 IA/5824/2023,
IA/6460/2023

IN THE MATTER OF:

M/s. Sital Leasing and Finance Ltd.

...PETITIONER

Vs

M/s. Reliable Finance Corpn Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

:Mohd Nazim Khan, PCS for the
Liquidator along with Mr.
Satyendra Sharma, Liquidator in
Person

For the Applicant

For the Respondent/Corporate Debtor

:Adv. Abhu Dash in CA 35/2023
:Mr. Dilip Kr. Niranjan, Advs. for
R1, R2 & R3 in IA/6452/2023 &
IA/6454/2023. Adv. Lakshay
Virmani for Respondent No.1 in
IA No. 6460/2023

ORDER

Due to paucity of time, the matter is adjourned to **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)